

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Docket No. 78/TT/2012

Date: 31.8.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for **Asset-I**: LILO of both circuits of 400 kV D/C Bamnoli- Mundka/ Bawana at Jatikalan 765/400 kV S/S, **Asset-II**: Agra- Jatikalan 765 kV S/C T/L and **Asset-III**: Agra- Meerut 765 kV S/C T/L under 765 kV system for Central Part of Northern Grid Part-I, for tariff block 2009-14 period in Northern Region.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 9.10.2012:

- (i) Justification for delay from six to ten months attributed to court cases, in respect of the assets covered in this petition, along with the documentary evidence.
- (ii) Detailed justification for significant increase in cost of items under heads (a)"Preliminary investigation, right of way, forest clearance, general civil works etc." , Conductor, Earth wire & Hardware fittings. (Form 5B, Page 44 of the Petition) by 162.22%, 166.39% , 534.85% and 49.22% respectively.
(b)"Preliminary investigation right of way, forest clearance, general civil works etc." and Hardware fittings (Form 5B, Page 63 of the Petition) by 195.21%, and 42.66%.
(c) "Hardware fittings" (Form 5B, Page 83 of the Petition) by 50.74%.
- (iii) Actual DOCO of the assets.
- (iv) Break-up of the additional capital expenditure claimed along with justification.
- (v) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV transmission lines and sub-stations.

Yours faithfully,

Sd/-
(P.K. Sinha)
Asst. Chief (Legal)